1- OA No. 062/00343/2020

CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Dated: This 11th day of August, 2020

OA No. 062/343/2020

HON'BLE RAKESH SAGAR JAIN, MEMBER - J

Manzoor Ahmad Bhat Aged 40 years S/o Sb. Rehman Bhat R/o Chakura, Pulwama, Kashmir

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	Annlicant
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By Advocate : Sh. Hakim Suhail Ishtiaq

Versus

- 1. Administration of Union Territory of Ladakh through Chief Executive Officer, Ladakh Autonomous Hill Development Council, Kargil, Ladakh.
- 2. Director, Handloom Development Department, Kargil
- 3. District Superintendent, Handlook Development department, Kargil.

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By Advocate: Sh. Amit Gupta, AAG

ORDER (oral)

Rakesh Sagar Jain, Member (J):-

- 1. Admit.
- 2. During the course of the arguments, learned counsel for the applicant submitted that he would be satisfied if the Legal Notice sent by him on behalf of his client to the respondents for considering the case of his client for posting in Kashmir be disposed of by respondents No. 2 &

2- OA No. 062/00343/2020

3 and till the representation is decided, the respondents be restrained from transferring the applicant from his present posting at Kargil House, Srinagar with a further direction to the respondents to release the salary of the applicant withheld by them without any reason or law.

- 3. Issue notice. Sh. Amit Gupta, AAG appears and accepts notice on behalf of the respondents. He seeks to file counter affidavit within three weeks. However, looking to the submissions of the learned counsel for the applicant, the Legal Notice dated 11.07.2020 sent by learned counsel for the applicant be treated as representation of the applicant and be disposed of by respondents No. 2 & 3 within a period of two weeks from today by passing a reasoned and speaking order with intimation to the applicant. Respondents are also directed to look into the matter of withholding of salary of the applicant and release the same as per rules and regulations.
- 4. This order be conveyed to Mr. Amit Gupta, learned AAG who will further transmit the order to respondents No. 2 & 3 by way of e mail.
- 5. With the above directions, this OA stands disposed of. No costs.

(Rakesh Sagar Jain) Member (J)

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